

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-513**

CP (CAA) No.-84/230/232/ND/2022 (2nd Motion)

**IN THE MATTER OF:**

Abhisar Buildwell Pvt. Ltd. And Dharampal Stayapal Ltd. ....**Applicant**

**SECTION**

U/s 230-232

**Order delivered on 15.03.2023**

**CORAM:**

**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kaustubh Prakash, Mr. Saheb Singh Chadha,  
Ms. Hita Sharma, Advs.

For the Respondent :

For the RD : Ms. Shankari Mishra, Adv.

For the OL : Ms. Hemlata Rawat, Adv.

**ORDER**

Heard the arguments advanced by Ld. Counsel for the Petitioners, proxy counsel for the RD as well as counsel for the OL. The affidavit cum undertaking filed by the Petitioners with regard to payment of tax dues, if any, claimed by the Income Tax Department is also taken on record. Order in this matter is **reserved.**

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(P.S.N PRASAD)**  
**MEMBER (J)**